

Form No. II

(Rules 2 and 29)

Notice to show cause.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE CIVIL/CRIMINAL JURISDICTION

SUPREME COURT CIVIL/CRIMINAL APPLICATION No. OF 19 .

(In First/Second/Letters Patent/Criminal/Appeal from
Order/Writs Petition A./Revision/Application/Confirmation
Case No. of 19 .)

Petitioner;
(Original)

versus

Opponent.
(Original)

To

(Fill in the name of opposite party.)

Take Notice that on the day of 19 , the petitioner abovenamed has presented a petition (a copy of which is enclosed herewith) to this Honourable Court for leave to appeal to the Supreme Court from the Judgment and/Decree/Order of this Court passed in the above matter on the day of 19 , praying for leave to appeal to the Supreme Court and that you are hereby required within after the service of this notice upon you to show cause, if any, why a certificate should not be granted as prayed for in the said petition.

Dated this day of 19 .

Registrar.